



Annexure IV - Add-on Wordings

Commercial Vehicle Package Policy - Add On Covers

Wordings - Add On Covers

(1) GAP Value Cover

Scope of Cover:

In consideration of the extra premium paid by the insured as mentioned in the policy schedule it is hereby understood and agreed subject to the terms, conditions, exclusions and limitations that the Company agrees to pay the difference amount between the amount received under Own Damage Section i.e. Insured Declared Value less deductibles under the policy AND price as per purchase invoice or the current replacement value of vehicle if the same make model is available, whichever is less in the event of a Total Theft or Total Loss/ Constructive Total Loss of the vehicle.

It also covers the Road Tax and registration charges if specifically declared and additional premium is paid. Maximum liability to the company is limited to the sum insured mentioned in the policy schedule.

Special Conditions applicable to this benefit-

- a) The claim of Total loss/ Constructive Total Loss (CTL) or Total Theft of the vehicle should be admissible under Own Damage Section of the policy.
- b) Insured should be the first registered owner of the vehicle.

(2) Roadside Assistance cover

Scope of Cover:

In consideration of the extra premium paid by the insured as mentioned in the policy schedule it is hereby understood and agreed subject to the terms, conditions exclusions and limitations that the company agrees to provide Roadside assistance through the authorised vendor in case of breakdown of the insured vehicle. The services provided under the Roadside Assistance are as under:-

- a. Breakdown Support over phone
- b. On-site minor repairs of the insured vehicle (such as Minor Electrical Work, Clutch Setting, Fuel line Bleeding, Brake Setting, Fan Belt Replacement)
- c. Flat tyre support

- d. Transfer/Transportation in case of Mechanical & Accidental Breakdown.
- e. **Arrangement of alternate keys** in case of Locked/Lost keys
- f. Arrangement of emergency fuel in case the vehicle runs out of fuel
- g. Battery Jumpstart (only for Light Commercial Vehicles, Three wheeler PCVs & taxis)
- h. Emptying of the fuel Tank (only for Light Commercial Vehicles, Three wheeler PCVs & Taxies)
- i. Co-ordination for load transfer, extraction / removal from pit (only for Heavy Commercial vehicles)

Special Conditions

- a) All additional expenses regarding replacement of a part and any other service which does not form a part of the standard services mentioned above would be on chargeable basis to the insured.
- b) These services can be availed maximum at two times during the policy period. Further, the service/s shall get initiated only based on a specific request by the insured to the Company.

Exclusions

- 1. Vehicle operating in the mining and construction industry like Tippers, Dumpers, Seizure Platforms, Special Carriers etc
- 2. Situation where breakdown is caused by deliberately inflicted damage, vandalism or participation in a criminal act or offence
- 3. Vehicle carrying inflammable or hazardous chemicals & petroleum products
- 4. Trivial problems (such as non-functional horn / speedometer /air conditioner, Broken rear-view mirror not obstructing driver's view & the like) where the vehicle is not immobilised.
- 5. **Cost of making duplicate keys**

Territorial Scope: The territorial scope of the above Assistance Services provided will be within a radius of 50 Kms from the place of breakdown to nearest available vendor / repairer within the Republic of India excluding islands. Cost of Services beyond the coverage as mentioned shall be borne by the insured.

(3) Engine Safe Cover:

Scope of Cover:

In consideration of extra premium paid by the Insured as mentioned in the policy schedule it is hereby understood and agreed that the Company undertakes to indemnify against the loss or damage to the engine of the insured vehicle including its block and child parts along with the gear box, transmission or differential assembly provided the loss or damage is due to –

- a. ingress of water in the engine or
- b. leakage of lubricating oil from the engine / assembly arising out of accidental damage

Company shall indemnify the Insured towards the following repairs / replacements arising out of (a) & (b) above:

- i. Repair or replacement of internal parts of gear box such as gears or shafts, bearings, gear oil and gaskets.
- ii. Repair or replacement of engine block and internal child parts of engine including lubricating oils / consumables used in the assembly but excluding fuel.
- iii. Labour cost incurred towards overhauling the damaged engine/gear box
- iv. Engine compression tests and other machining charges.

Conditions

(A) Claims under this add-on are subject to the conditions set forth under the Commercial Vehicle Package Policy.

(B) Claims under this add-on shall be admissible if:

- There is evidence that the Insured Vehicle stopped in water logged area resulting into damage to the internal parts of the engine due to water ingress
- There is evidence of under carriage damage to engine and/or gear box leading to oil leakage, resulting into damage to internal parts of the engine and/or gear box
- The loss or damage is not payable under Motor Insurance Policy.

(C) In case of transfer of ownership of the Insured Vehicle, the cover under this add-on ceases.

(D) Vehicle is taken to the garage within 24 hours of water receding from the water logged area and the intimation to the Company be given not later than Three days from the receding of water, unless the

insured is prevented to do so by sufficient & reasonable reason, where the company can condone the delay based on merits of each case.

- (E) Insured shall take reasonable care to avoid further damage to engine/gear box post water ingress or leakage of lubricating oil. Insured should not try to crank or push start the engine post undercarriage damage or post insured vehicle stopping due to water ingress.
- (F) Maximum two claims shall be admissible under this add on during the policy year.

Insured's Obligations

- I. Insured should avoid driving the Insured Vehicle through water logged area as far as possible. If it is unavoidable, the vehicle should be driven in low gear and/or high engine RPMs.
- II. Insured should not try to crank or push start the engine once the Insured Vehicle had stopped in the water logged area or undercarriage damage had taken place.
- III. Insured should intimate company to obtain help.

Exclusions

Company will not be liable to indemnify insured for the following:

- 1. Where a loss is covered under any other type of insurance policy with any other insurer or manufacturer's warranty or recall campaign or under any other such packages at the same time.
- 2. Any consequential loss apart from the damage to the internal child parts of the engine due to water ingress/ leakage of lubricating oil and/or damage to gear box arising out of leakage of lubricating oil due to Accidental means.
- 3. Cost of engine oil and consumables in case of flushing of engine.
- 4. Loss or Damage including corrosion of engine due to delay in intimating company or delay in retrieval of the Insured Vehicle from the water logged area.
- 5. Where reasonable care has not been taken by insured to protect the loss or damage to the Insured Vehicle.

Subject to the terms, conditions, exceptions and limitations of the Policy.

(4) Daily Allowance Benefit:

Scope of Cover:

In consideration of extra premium paid by the Insured as mentioned in the policy schedule it is hereby understood and agreed, subject to the terms, conditions, exclusions and limitations of the policy, that the Company will pay the Insured daily allowance for covered days as mentioned in the schedule, if insured vehicle is damaged by a covered peril mentioned in section-I of the Policy.

In case of Total Loss, Total Theft or Constructive Total Loss, Company shall pay the daily allowance for 60 days or for coverage days as mentioned in the schedule, whichever is higher.

Conditions

- a. The time taken by garage for damages not admissible under section I of Policy will be excluded for calculation of Daily Allowance.
- b. Maximum two claims shall be admissible under this add on during the policy year.
- c. For computation of days for Daily Allowance entitlement, the start date will be taken as the day following the day on which the insured vehicle is given to garage for repair and end date will be taken as the day on which intimation regarding delivery of repaired vehicle is given to Insured or the Company. Time taken by the garage to commence the repair work or waiting time due to non-availability of spares is not considered for daily allowance entitlement

Exclusions:

1. Any repair taking time less than the franchise / deductible mentioned on the schedule
2. Any Claim not valid or admissible under Section I
3. Vehicle not repaired at garage authorized by Company

(5) EMI Protection:

Scope of Cover:

In consideration of the extra premium paid by the Insured as mentioned in the policy schedule, it is hereby understood and agreed subject to the terms, conditions, exclusions and limitations that the Company will pay the Insured the amount, maximum up to the Amount & Number of EMIs (Equated Monthly Installment) Covered as mentioned in the Schedule for each completed period of 30 days for which the insured vehicle is under repair arising of accidental damages provided –

- a. The damages are covered under Section I (Own Damage) of the policy;
- b. The vehicle is repaired at a garage authorized by the company

Conditions

1. Maximum two claims shall be admissible under this add on during the policy year.
2. For computation of ‘completed period of 30 days’, the start date will be taken as the day following the day on which the insured vehicle is given to garage for repair and end date will be taken as the day on which intimation regarding delivery of repaired vehicle is given to Insured or the Company. Time taken by the garage to commence the repair work or waiting time due to non-availability of spares is not considered.
3. The claim under this add-on shall be paid directly to the financier as mentioned on the schedule, to which the insured vehicle is hypothecated.
4. Liability of the Company shall be limited to the EMI amount mentioned in the schedule or the actual EMI prevailing at the time of loss whichever is lower. Also, in no case, Company shall pay an amount higher than the actual amount of loan outstanding against the insured vehicle.

(6) Additional Towing Expense Reimbursement:

Scope of Cover

In consideration of extra premium paid by the Insured as mentioned in the policy schedule, it is hereby understood and agreed subject to the terms, conditions, exclusions and limitations that the Company will reimburse the additional expenses, subject to the maximum amount & coverage mentioned in the policy schedule, towards cost of towing, protection & removal of the insured vehicle to the nearest repairer in case of the insured vehicle being disabled by the reason of loss or damage covered under this policy, provided that intimation of such loss is given to the company before towing the vehicle from loss location.

Maximum two claims shall be admissible under this add on during the policy year.